

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 46/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.02.2017


NAME OF THE PARTIES: Mr. Dhirajlal L. Shah & Ors.


V/s.

M/s. Rajveer Lifestyles Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242, 244 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	MR. KUNAL MEHTA with MR. DEVANSH SHAM AND MR. PUNIT DAMODAR	ADVOCATES i/b Kange & Co for Respondent Nos. 2 & 6	
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2.	Mr. Sindhav Samantray with Mr. Harsh Gala i/b L.D. Shah & Co	For Petitioner	
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ORDER

C.P. No. 46/241-242,244/NCLT/MB/MAH/2016

On supply of Bank statements, the Respondent side has candidly agreed to
provide bank statements upto 31.01.2017.

Since the Respondent Counsel submits that they will file their reply by
tomorrow, the Petitioner is given 15 days to file rejoinder thereof.

List this matter for hearing on **06.03.2017**

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).